

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
(CIRCUIT AT PORT BLAIR)

No. O.A. 351/00042/2016

Date of order : 19.4.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. BINDU VERMA

VS.

ANDAMAN & NICOBAR ADMN. (Education)

For the Applicant : Mr. G.B. Kumar, Counsel

For the Respondents : Mr. S.K. Mandal, Counsel
Mr. S.C. Misra, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

We have heard Ld. Counsel for the applicant and Ld. Counsel for the respondents.

3. 2. The applicant wants his transfer order in terms of the policy dated 5.12.2014 on the medical ground of her mother at Port Blair. Now she is posted at Oralkatcha. She made a representation in this regard which is annexed as Annexure A-8 page 67 on 5.4.2016. Earlier too she made several representations but they have not been disposed of. It has been contended that the applicant and others filed Original Application challenging the status of respondent No. 6 as the Principal. Hence, he is not making the things in the way which ought to have been done in accordance with law.

4. Shri S. Suresh Kumar, respondent No. 6, who is working as the Deputy Director of Education (Perl.) was earlier appointed as Principal which was subject matter of the earlier O.A.

(S. Suresh Kumar)

5. In view of the above, we direct that the representation of the applicant annexed with this O.A. shall not be disposed of by Shri S. Suresh Kumar, Deputy Director of Education (Perl.), A&N Administration. The same shall be disposed of by the Secretary-cum-Director (Education), A&N Administration within a period of one month from the date of receipt of a copy of this order by passing a speaking and reasoned order in accordance with law and the transfer policy mentioned hereinabove and intimation to the applicant within the aforesaid period.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP